

# ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi- 110 001

No.ECI/PN/7 /2007

Dated: 6<sup>th</sup> February, 2007

## PRESS NOTE

### **Sub: Schedule for bye-elections to fill casual vacancies in the Lok Sabha/Legislative Assemblies.**

1. Ten Lok Sabha seats became vacant due to cessation of the membership of the persons representing the Parliamentary Constituencies on the order of the Hon'ble Speaker on 23.12.2005. Writ Petition No 1 of 2006 and certain transfer cases were filed before the Supreme court of India challenging the aforesaid order of the Hon'ble Speaker. The Hon'ble Supreme Court directed on 3<sup>rd</sup> April,2006 that the bye elections to fill these vacancies may not be held pending the above cases.

2. The Hon'ble Supreme Court has pronounced its judgment dismissing all these cases on 10.01.2007. The Commission is thus in a position to hold these bye-elections now.

3. The Commission has decided to hold bye-elections for the three Parliamentary seats namely:-49-Robertsganj(SC), 50-Mirzapur and 60-Bilhour from Uttar Pradesh alongwith the forthcoming general election to the Legislative Assembly of the State. Schedule for holding bye-election from 4-Hamirpur Parliamentary Constituency in Himachal Pradesh will be prepared separately after the process of revision of electoral rolls currently in progress in the constituency is completed.

4. Keeping the Schedules of State Secondary/Higher Secondary Examinations in view, the Commission has decided to hold bye-elections from the States of Chhatisgarh (11-Rajnandgaon P.C), Jharkhand (13-Palamu(SC) P.C) and Maharashtra (16-Erandol P.C & 17-Jalgaon P.C) after the examinations are over and the election Schedule for these constituencies will be announced separately.

5. There are one vacancy each in the Legislative Assemblies of Bihar, Madhya Pradesh and Nagaland which are also required to be filled up through bye elections.

9. The Commission has now decided to hold bye-elections for filling up two Lok Sabha seats and one Assembly seat from the State of Madhya Pradesh and one Assembly seat each from the States of Bihar and Nagaland, as indicated below. The elections will be held as per programme appended in the Schedules:-

### Constituencies for for bye elections

Sl. No.	Name of State	Number and name of Constituency
1.	Madhya Pradesh	3- Gwalior P.C.
		10- Sidhi (ST) P.C.
		153- Udaypura A.C
2.	Bihar	179- Islampur A.C
2.	Nagaland	54-Tuensang Sadar-II(ST) A.C

### SCHEDULE-I

#### Schedule for bye-elections from the State of Madhya Pradesh

PROGRAMME	SCHEDULE
1. Issue of Notification	12-02-07(Mon)
2. Last date of making Nominations	19-02-07(Mon)
3. Scrutiny of Nominations	20-02-07(Tues)
4. Last date for withdrawal of candidatures	22-02-07(Thurs)
5. Date of Poll	08-03-07(Thurs)
6. Counting of votes	11-03-07 (Sun)
7. Date before which election shall be completed	14-03-07(Wed)

### SCHEDULE-II

#### Schedule for the bye-elections from the State of Nagaland

PROGRAMME	SCHEDULE
1. Issue of Notification	12-02-07(Mon)
2. Last date of making Nominations	19-02-07(Mon)
3. Scrutiny of Nominations	20-02-07(Tues)
4. Last date for withdrawal of candidatures	22-02-07(Thurs)
5. Date of Poll	08-03-07(Thurs)
6. Counting of votes	12-03-07 (Mon)
7. Date before which election shall be completed	15-03-07(Thurs)

**SCHEDULE-III**  
**Schedule for the bye-election from the State of Bihar**

PROGRAMME	SCHEDULE
1. Issue of Notification	14-02-07(Wed)
2. Last date of making Nominations	21-02-07(Wed)
3. Scrutiny of Nominations	22-02-07(Thurs)
4. Last date for withdrawal of candidatures	24-02-07(Sat)
5. Date of Poll	11-03-07(Sun)
6. Counting of votes	14-03-07(Wed)
7. Date before which election shall be completed	16-03-07(Fri)

**ELELCTRONIC VOTING MACHINES (EVMs)**

10. The Commission has decided to use EVMs in all these bye-elections in all the polling stations. Adequate numbers of EVMs have been made available to these states and all steps have been taken to ensure that the poll is conducted smoothly with the help of these machines.

**IDENTIFICATION OF VOTERS**

11. In consonance with the past practice, the Commission has decided that the voter's identification shall be mandatory in the aforementioned bye-elections at the time of poll. In order to ensure that no voter is deprived of his/her franchise, if his/her name figures in the Electoral Roll, separate instructions will be issued to allow additional documents, apart from the Electors' Photo Identity Cards, for identification of voters at the time of poll in these bye-elections.

**MODEL CODE OF CONDUCT**

12. The Model Code of conduct shall come into force with immediate effect i.e. 6<sup>th</sup> February, 2007, in the districts in which the whole or any part of Parliamentary/Assembly Constituency going for bye-election is included. The Model Code of Conduct shall be applicable to all candidates, political parties and the State Governments. The Model Code of Conduct shall also be applicable to the Union Government as far as these States are concerned.

**(LALIT MOHAN)**  
**SECRETARY**